IN THE HON'BLE HIGH COURT OF M.P., JABALPUF (ORIGINAL JURISDICTION)

IN THE MATTER OF THE COMPANIES ACT, 1956 & THE COMPANIES ACT, 2013

In the matter of:-

AND

M/S. SWEN PLASTICS PVT. LTD. (IN-LIQN.) Company Petition No. 19/2000

ADVERTISEMENT OF NOTICE TO CREDITORS & EX-WORKERS TO PROVE THEIR CLAIM

Notice is hereby given to the Creditors & Ex-workers of the abovenamed company that they are required to submit to the Official Liquidator of the Court, proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator, 1st Floor, Old CIA Building Opposite GPO, Residency Area, Indore (M.P.), Pin Code No.-452001 on or before the 28th Day of February, 2018 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names. addresses and particulars of debt or claim, and any title to priority under Section 530 of the Companies Act, 1956.

Any creditor or ex-worker who fails to submit his affidavit of proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor or ex-worker who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Sd/-

Dated this 22nd Day of January, 2018

Place: INDORE

Phone: -0731-2710568

(SITARAM S. GUPTA, ICLS) OFFICIAL LIQUIDATOR

HIGH COURT OF MADHYA PRADESH, INDORE 1st Floor Old CIA Building, Opp.GPO.

Residency Area, Indore (M.P.)